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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

RA NO.51/92  
OA NO.1467/89

DATE OF ORDER: 11.2.92

SHRI P.N. SHARMA

...APPLICANT

VERSUS

UNION OF INDIA

...RESPONDENTS

CORAM:

HON'BLE MR. T.S. OBEROI, MEMBER (J)

HON'BLE MR. T.K. RASGOTRA, MEMBER (A)

ORDER

This Review Application (RA) has been filed seeking review of our judgement in OA-1467/89, pronounced on 11.10.1991, praying extension of the judgement to applicant No.2, Shri P.N. Sharma. In the said judgement we had given our reasons for excluding Shri P.N. Sharma from the ambit of the judgement in the second paragraph, which is reproduced below:-

"It may be mentioned here that applicant NO.2, Shri P.N. Sharma has filed O.A. No.690/1988 claiming promotion from the same date from which his junior Shri R.C. Gupta, Store/Purchase Assistant, (Grade V) was promoted. Hence the present O.A. filed by three persons will be restricted to two persons, viz. Applicant No.1, Shri P.D. Aggarwal and Mrs. Prem Lamba, applicant No.3."

The scope of the review in accordance with order XLVII of Code of Civil Procedure lies in a very

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narrow compass. The present R.A. does not come within the ambit of the provisions made for the review, as there is neither any error apparent on the face of record nor any new evidence has been brought out which was not available with the exercise of due diligence. Accordingly the R.A. is rejected.

*I.K. Rasgotra*  
(I.K. RASGOTRA)  
MEMBER(A)

*T.S. Oberoi*  
(T.S. OBEROI)  
MEMBER(J)